Speed boat found near Nandvi Port Kutch

3424. SHRI **ANANTRAY** DEVSHANKER DAVE: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that near Nandvi port of Kutch district, one fibre speed boat without any occupant was found by customs authorities: and
- (b) if so, what are the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE FINANCE (SHRI MINISTRY OF RAMESHWAR THAKUR): (a) and (b) One fibre speed boat with 75 H.P. outboard "Yamaha" engine was found floating in an abandoned condition on the sea 10 to 15 Nautical Miles off Mandvi on 22-01-1992 and was seized by the customs authorities.

Outstanding Income and Corporate Tax 3425. SHRI KAMAL MORARKA: Will the Minister of FINANCE be pleased to state:

- (a) what is the outstanding amount due by way of Income Tax and Corporate Tax at the end of March, 1990;
- (b) whether any targets have been fixed for reduction of the arrears (regionwise):
- (c) if so, what are the details of targets fixed and achievements made so far:
- (d) what specific steps have been taken to monitor the performance of each Chief Commissioner's region; and
- (e) what part of the outstanding amount is undisputed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The outstanding demand of Income Tax and Corporation tax at the end of March. 1990 was Rs. 2658 crores and Rs 4252 crores, respectively.

- (b) Yes, Sir. The targets have been fixed uniformly for all the regions.
- (c) The following targets have been fixed for reduction of the outstanding demands during the financial year 1991-92:
 - (i) Reduce 60% of the gross arrear demand as on 1.4.1991 ('/3rd of the reduction is to be by way of cash collection).

- (ii) Reduce 85% of the Gross Current Demand.
- (iii) The above two targets are subject to the condition that the total Income Tax Demand (Arrear + Current) to be carried forward as on 1.4.1992 should be 10% less than the arrear demand brought forward as on 1.4.1991.

The achievement against the above targets upto 31.1.1992 is as follows: (i) Arrear Demand had been reduced by 36.29% (reduction by way of cash collection 20.06%).

- (ii) Current Demand had been reduced by 74.44%.
- (iii) Total demand outstanding as on 31.1.1992 was 1.59% less than the demand brought forward 1.4.1991.
- (d) The main steps which have been taken to monitor the performance of each Chief Commissioner's region include:
 - (i) Each region's performance is reviewed by the Central Board of Direct Taxes regularly;
 - (ii) Appropriate communications/ instructions are sent to the Chief Commissioners/Directors General to improve their performance. The Chief Commissioners have been asked to give highest priority to the work of budget collection and reduction of outstanding demand;
 - (iii) Dossiers of bigger demand cases are also reviewed by the Board regularly; and
 - (iv) Inspections are carried out to ensure that the Board's instructions in the matter of recovery are being followed.
- (e) According to a study of dossier cases involving demand of Rs. 1 crore and above as on 31.12.1991 about 23% of the outstanding demand is undisputed.